

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 332 OF 2016 &
IA NO. 706 OF 2016**

Dated: 30th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Nuclear Power Corporation of India Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Ramji Srinivasan, Sr. Adv.
Mr. Muksh Kumar
Mr. Vivek P.
Mr. Tushar Bhardwaj

Counsel for the Respondent(s)

:

Mr. Sethu Ramalingam for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-4

Mr. Sanjay Sen, Sr. Adv.
Mr. Deep Rao a/w
Mr. T.A.N.Reddy
Mr. Rohit Gera (Rep.) for R-2

ORDER

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1; Mr. Deep Rao takes notice on behalf of Respondent No.2 and Mr. Pradeep Misra takes notice on behalf of Respondent No.4 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 12.07.2017. Dasti, in addition, is permitted.

List the matter on **12.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 28.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.05.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson